2289 Committee on Private NOVEMBER 29, 1963 Members' Bills and Resolutions

[Shri Hem Barua]

of reprisal against our not permitting their aircraft to fly over our territory according to the terms of the Sino-Pakistan air agreement?

stated that on the 15th there was a flight except that an enquiry was made. On the 22nd perhaps because the Dacca office had not got the clearance or information that incident had happened. I am not sure whether this involves any reprisal as suggested by the hon. Member.

Shri P. R. Chakraverti (Dhanbau): In view of the fact that the first flight was allowed to continue without any interference and in view of the unsavoury experience had by the 21 passengers on the second flight, is the Government assured that no further trouble will arise?

Shri Mohiuddin: I hope, there will be no further trouble as far as the scheduled services are concerned, but it is not possible for me to prophesy anything that might happen in future (Interruption). The flight will take place as usual. I have the information that the DG CA, Karachi, has sent the information to Dacca that this flight will be a scheduled flight.

14.38 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLU-TIONS.

TWENTY-EIGHTH REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:—

> "That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1963."

Resolution re. 2290
Pensions for Armed
Services

Mr. Deputy-Speaker: The question

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1963."

The motion was adopted.

14.39 hrs.

RESOLUTION RE: PENSIONS FOR ARMED SERVICES

Mr. Deputy-Speaker: Now, the House will proceed with further discussion of the following Resolution moved by Shrimati Sharda Mukerjee on the 20th September, 1963:—

"This House is of opinion that pensions of Army Jawans, Airmen and Naval ratings are inadequate and should be revised upwards."

as also the amendment moved by Shri S. M. Banerjee. Out of the time allotted, 1 hour and 2 minutes remain. Shri Sheo Narain was on his legs; he might continue his speech.

श्री शिव नारायण (बांसी)
उपाध्यक्ष महोदय, यह बड़ा पवित्र प्रस्ताव है

ग्रीर इस का समर्थन करना प्रत्येक भारतवाशी

ग्रीर देश भक्त का परम् कर्तव्य है। मैं

डिफेंस मिनिस्टर का ध्यान कुछ प्वांब्रह्स की

तरफ़ दिलाना चाहता हूं।

एक सिपाही १७ रुपये महीने पर भर्ती होता है और अगर वह नौ साल तक सिंग्स करता है तो उनको मैंकि मम तन्हवाह ३० रुपये महीने होती है। अगर वह मर जाता है, तो उस के परिवार को ३ × १, अर्थाष्ट्र कुल २७० रुपये ग्रैट्टम रिलीफ़ के रूप में मिलते हैं। एक सिपाही अपनी कीमती लाडफ अपनी कौम और मुल्क की सेवा में अपण करता है, लेकिन उसको कोई महत्व नहीं दिया जाता है। अगर किसी सिपाही को